

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 139/2024

**In the matter of:**

Surender Sharma

...Applicant

Versus

State of NCT of Delhi.

...Respondents

**NDOH:- 01.07.2024**

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Filed by:

New Delhi:

Dated: \_\_.06.2024

  
Delhi Pollution Control Committee

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**ACTION TAKEN REPORT ON BEHALF OF DELHI POLLUTION  
CONTROL COMMITTEE IN COMPLIANCE TO THE ORDER  
DATED 19.04.2024.**

IT IS MOST RESPECTFULLY SHOWETH:

1. That this Hon'ble Tribunal taken up the present matter on 19.04.2024 on the basis of public complaint filed by Mr. Surender Sharma. In the , application it was alleged that Sh. Chetan Sharma and Sh. Shyam Dutt Sharma, R/o of V-82, Sarvoday Enclave, have chopped the 15 green trees without any clearance and converted the land into residential colony at Khasra No 742, Farm No. A-1, Guruji Bandh Road, Asola Village, New Delhi-110074.
2. That this Hon`ble Green Tribunal vide order dated 19.04.2024 has pleased to constitute a Joint Committee of DPCC, DCF (South) and DM (South) to visit the site, look into the grievances of the applicant, associate the applicant and representative of the concerned project proponent, verify the factual position and take appropriate remedial action. The DPCC will be the nodal agency for coordination and compliance.
3. That, in compliance of the order dated 19.04.2024, Joint Committee consisting of the officials DPCC, DCF and Revenue Department inspected the site on 07.05.2024. During the inspection it was observed:
  - a. Revenue Department officials informed that Khasra No-742 (as mentioned in complaint) belongs to Gram Sabha Land and the

same has been handed over to DDA by BDO office. Further, the actual Khasra No-742 can only be located on ground after demarcation. No demarcation has been done yet.

- b. Joint inspecting team also visited Khasra No-733 and the Forest department officials confirmed that Khasra No-733 is under their possession on forest land. Forest department officials also informed that the demolition drive was conducted on Khasra No-733 on 17.01.2024.
- c. During the inspection of Khasra No-733, no fallen trees were observed.

Copy of the inspection report alongwith geo-tagged photographs taken during inspection are enclosed herewith as **ANNEXURE-1 (Colly)**.

4. That during the inspection, Forest officials assured that the records will be checked regarding cutting of trees in Khasra No-733 and report will be submitted to this Hon'ble Tribunal as well as to the DPCC. The representative of Revenue Department informed that they will demarcate and identify Khasra No-742 in due course of time and report will be submitted to this Hon'ble Tribunal as well as to the DPCC.
5. That, in view of the joint inspection, DPCC has issued letter on 04.06.2024 to the DM (South) and DCF (South) to take necessary action and to provide the status/ ATR on the points as mentioned in para 4 above. Copy of the letter dated 04.06.2024 is enclosed herewith as **ANNEXURE-2**.
6. That, no status/ ATR has been received from both the DM (South) and DCF (South) till date.
7. In view of the above, the present action taken report may kindly be taken on record.



(Dr. BMS Reddy)  
Sr. Environmental Engineer

New Delhi:

Dated: 27<sup>th</sup> 06.2024

# Joint Inspection report of Joint Committee in the matter  
 OA No - 139/2024 in compliance of Hon'ble NGT  
 order dated 19.04.2024.

- Joint visit is carried out by the officials of DM (South), DCF (South) and DCC alongwith representative of Sh. Chetan Sharma and Sh. Shyam Dutt Sharma. Applicant Swinder Sharma refused to come on site as he was busy in his personal work in Faridabad.
- Following are the observations of the Joint visit:-
  - (1) Revenue Department official Sh. Rajesh Sharma (Patwari) informed and confirmed from his office records that Khasra No-742 (mentioned in complaint) is on Gram Sabha land and the same has been handed over to DDA by BDO. Patwari Sh. Rajesh Sharma informed that the actual Khasra No-742 can only be located on ground after demarcation only. No demarcation has been done yet.
  - (2) As per the address mentioned in copy of complaint, team also visited Khasra No-733. Forest officials confirmed that this Khasra No-733 is under their possession on forest land. Forest Department officials also informed that demolition drive was conducted on Khasra No 733 on 17.01.2024. During the time of inspection at Khasra No-733 no fallen tree observed. However, forest officials assured that records will be checked and regarding cutting of trees in Khasra No-733 and the same will be provided to Hon'ble NGT and Nodal agency, DDC.

(3) As informed by revenue department official Sh. Rajesh Sharma Revenue department will do demarcation and identify Khasra No-742 in due course of time and provide the Status to Hon'ble NGT and Nodal agency DPCC

Amzad Khan  
7/5/24  
JEE, DPCC

Ratan Sharma (Pat)  
7/5/24  
(CIMK Patwari)

Gitganes  
7.5.24  
2 PO

Sahil  
7/5/24  
DFO AB. (Beat Meloy)  
Asola  
(Forest)

7/5/24  
Beat Meloy  
Asola  
PG 1

Dated: 7/5/2024

Officials present during the joint visit in the joint inspection in the matter OA No-139/2024

S.No.	Name	Department	Mobile No.	Signature
1	AMZAD KHAN	DPCC	8860364102	Amzad Khan
2	Gulshanood	Forest	9899699061	Gulshanood
3	Sahil	Forest	8860646820	Sahil
4	Dharam chand MCCNP	Forest	3792626660	Dharam chand
5	<del>Ratna Singh</del> C/NK 42012	Revenue	8178395551	Ratna Singh 7/5/24
6	Joginder Singh (on behalf of Shyam Datt Sharma)	Forest	9999986300	J. Singh
7	Jay uddin	Forest	9718155798	Jay uddin



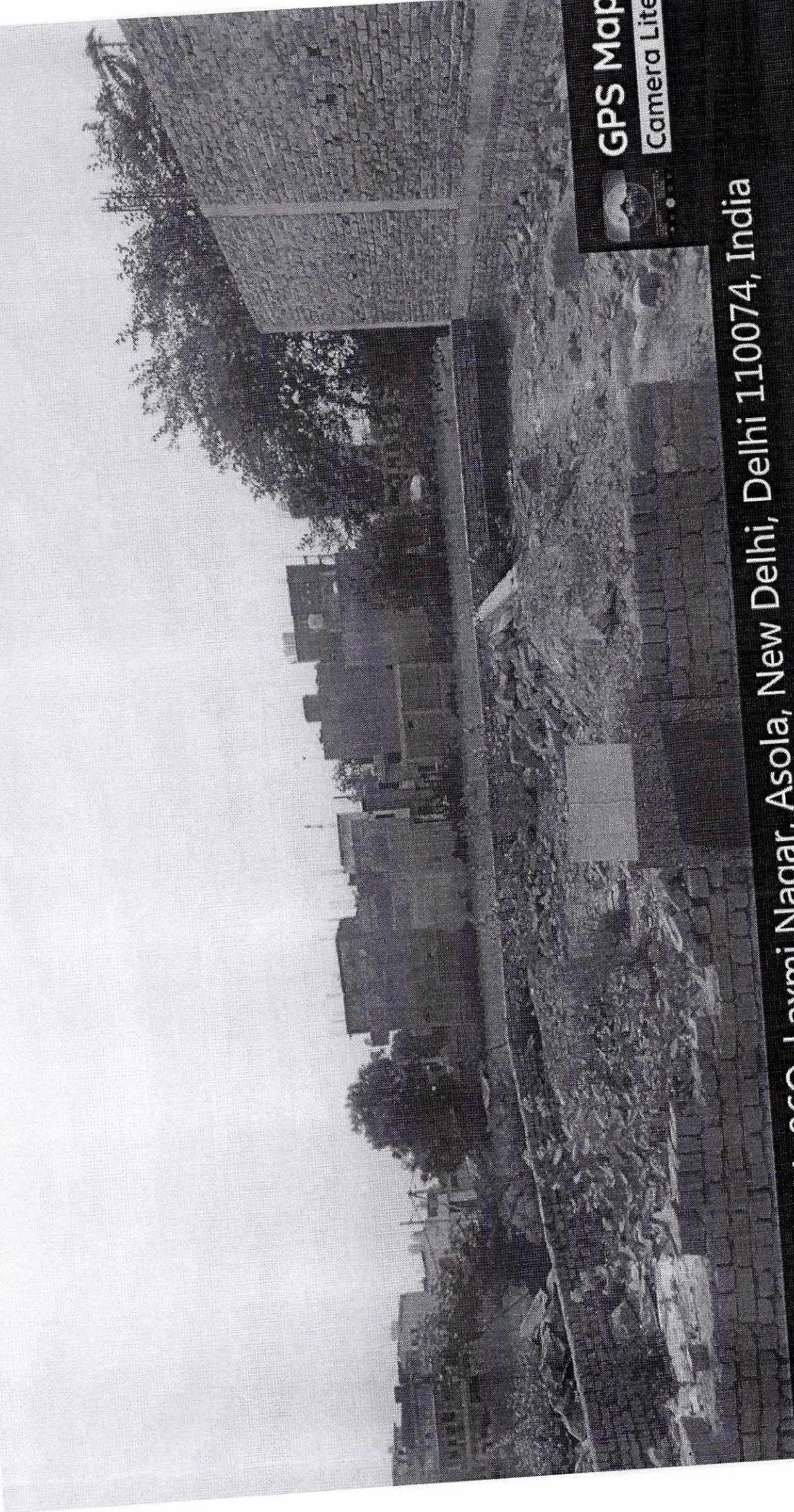
F52V+H8F ई ब्लॉक कॉलोनी पार्क, Laxmi Nagar, Asola, New Delhi, Delhi 110074, India

Latitude  
28.45146316°

Longitude  
77.19410901°

Local 04:48:17 PM  
GMT 11:18:17 AM

Altitude 265 m  
Tuesday 07.05.2024



GPS Map  
Camera Lite

F52V+96Q, Laxmi Nagar, Asola, New Delhi, Delhi 110074, India

Latitude  
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Local 03:01:13 PM

Longitude  
77.19387915°

Altitude 265 m  
Tuesday 07.05.2024



GPS Map  
Camera Life

F52V+96Q, Laxmi Nagar, Asola, New Delhi, Delhi 110074, India

Latitude  
28.45082844°

Longitude  
77.19387605°

Local 03:01:28 PM  
GMT 09:31:28 AM

Altitude 265 m  
Tuesday 07.05.2024





GPS Map  
Camera Lite

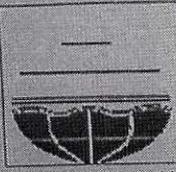
F52V+96Q, Laxmi Nagar, Asola, New Delhi, Delhi 110074, India

Latitude  
28.45084356°  
Local 03:02:21 PM  
GMT 09:32:21 AM

Longitude  
77.19390597°  
Altitude 265 m  
Tuesday 07.05.2024

Annexure-2

By Speed Post/E-mail



**DELHI POLLUTION CONTROL COMMITTEE**  
**DEPARTMENT OF ENVIRONMENT, (GOVT. OF NCT OF DELHI)**  
**4<sup>th</sup> & 5<sup>th</sup> FLOOR, ISBT BUILDING, KASHMERE GATE, DELHI-6**  
 visit us at : <http://dpcc.delhigovt.nic.in>

DPCC/(10)(10)(24)/Leg-24 | 488-489

Dated: 04/06/24

To,

1. The District Magistrate (South), M.B Road, Saket, New Delhi-110068.
2. Deputy Conservator of Forest, South Forest Division, Department of Forest and Wildlife, Near Dr. Karni Singh Shooting range, Tughlakabad, New Delhi-110044.

**Subject: Compliance of order of Hon'ble NGT in OA No- 139/2024 "Surender Sharma Vs. State of NCT of Delhi & Ors."**

Sir,

This has reference Hon'ble NGT order dated 19.04.2024 in OA No- 139/2024 "Surender Sharma Vs. State of NCT of Delhi & Ors." The matter is related to cutting of trees and illegal construction & illegal encroachment in Khasra No-742, Farm No A-1, Guruji Bandh road, Asola Village, New Delhi-110074. Hon'ble Tribunal had issued following directions in the matter:

*"... we also consider it appropriate that a Joint Committee be constituted to verify the factual position and take appropriate remedial action. Accordingly, we constitute a Joint Committee comprising of representatives of Deputy Conservator of Forest (South), Delhi and District Magistrate (South), Delhi and Member Secretary, DPCC and direct the same to meet within one week, undertake visits to the site, look into the grievances of the applicant, associate the applicant and representative of the concerned project proponent, verify the factual position and take appropriate remedial action."*

Inspection was carried out by the Joint Committee on 07.05.2024 (Copy of the inspection report enclosed). As per the said inspection, following actions are to be taken by Forest department and Revenue Department:

- i. During the joint inspection forest officials assured that records will be checked regarding cutting of trees in Khasra No-733 and the same will be provided to Hon'ble NGT and DPCC which is the Nodal agency in the matter. This status has not been provided yet.
- ii. Revenue Department will do demarcation and identify Khasra No-742 in due course of time and provide the status to Hon'ble NGT and Nodal agency i.e DPCC. And thereafter forest department has to provide status of cutting of trees in the Khasra No-742. This status has not been provided yet.

In view of the Hon'ble NGT order and inspection findings of Joint Committee, you are requested to take necessary action and provide the status/ATR as mentioned above in a time bound manner so that Hon'ble NGT may be apprised timely before the next date of hearing which is on 01.07.2024. An early response is highly appreciated.

*[Signature]*  
 Incharge, CMC-II

Encl: As above